



IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.18- IA/109(AHM)2022
ITEM No.19- IA/178(AHM)2022
ITEM No.20- IA/377(AHM)2022 in
C.P.(IB)/62(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Sysco Industries Ltd

.....Applicant

.....Respondent

Order delivered on ..31/10/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Manasi Trivedi, Advocate on behalf of
Mr. Pratik Thakkar, Advocate.
For the Respondent : None

ORDER

IA/109(AHM)2022 and IA/178(AHM)2022 are filed by the RP under Sections 43 and 66 of the IBC. The Resolution Plan is approved. However, the creditors of the Corporate Debtor decided to proceed with these applications. Accordingly, the amended Memo is filed. No one appeared on behalf of the Suspended Management and other respondents. However, the pleadings are complete.

Matter stands adjourned for hearing on 20.12.2022

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)